

Read: 1) E-mail Notice dated 16.04.2020 received from the Central Project Coordinator,  
Hon'ble High Court, Bombay.  
2) This Office Circular **Out No.Hkw/Adm/149 /2020** Dated; 04.04.2020.

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**DISTRICT AND SESSIONS COURT  
OSMANABAD.  
CIRCULAR**

In view of the directions of Central Project Coordinator Bombay High Court, the circular issued by the District & Sessions court, Osmanabad under reference No.02, on the issue of hearing of extremely urgent matters on Video Conferencing only till extended upto 04<sup>th</sup> May, 2020.

In the wake of outbreak of Covid-19 and in continuation of circulars issued by this office from time to time, it is further notified for information of the Advocates and the parties appearing in person that ~~from~~ Today, hearing of urgent matters, if any, will be taken up through Video Conferencing only between 12.00 noon to 02.00 p.m. on all Court working days, till 04 May,2020.

General instructions, not exhaustive, in the matter are given below.

Advocates and parties appearing in person may mention urgent matters through the Video Conferencing Unit installed in Computer Room District Court Building, Osmanabad and in Server room (adjacent to Nazir Office, Court of the Chief Judicial Magistrate, Osmanabad). Of District Court Building, Osmanabad.

The Judicial Officers concerned will take up hearing of extremely urgent matters through Video Conferencing between 12.00 noon to 02.00 p.m. on Court working days.

The Advocates shall e.mail the application for an urgent hearing to this office on e-mail address- [mahosmdc@mhstate.nic.in](mailto:mahosmdc@mhstate.nic.in). They shall mention their Bar Council enrolment number in the application and shall also attach a soft copy of their Photo-Id.

If the concerned Judicial Officer allows the application, the concerned officials shall communicate the date and time slot for hearing through Video Conferencing to the Advocates concerned. On the date and time specified, the Advocates may make their application in such urgent matters only through the VC.

Upon the office specifying the date and time, the applicat's Advocate shall give notice of the listing and serve a soft copy of the application on the Respondent/s.

The office shall maintain a register in below mentioned format and place the same daily before the Judicial Officer concerned.

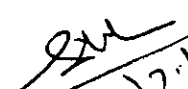
All the Principal Judges of the respective establishments at Taluka Courts are instructed to follow the instructions given above and take up the urgent hearing of the matters through Video Conferencing.

**Court wise E-mail id and Helpline no. of District Court and Taluka courts of**

**Osmanabad District**

Sr.No	Name of the Court	E-mail id	Helpline No.
1.	Disrrict & Sessions Court, Osmanabad	mahosmdc@mhstate.nic.in	DSA-9028494996 Office-02472 225688, 224733
2.	Court of the Chief Judicial Magistrate, Osmanabad	cjmosmanabad@gmail.com	DSA-028494996 Office-02472224461
3.	Civil Court Senior Division, Osmanabad	cjsdbad@gmail.com	DSA-9028494996 Office-02472224462
4.	Court of District Judge-1, Omerga	dj1omerga@gmail.com	TSA-7066359991 Office-02475253603
5.	Civil Court Division, Omerga	Senior cjsdomerga@gmail.com	TSA-7066359991 Office-02475253604
6.	Civil Court Division, Omerga	Junior cjjdomerga@gmail.com	TSA-7066359991 Office-02475252160
7.	Court of Distrtic J, Bhoom	Judge- <u>adjbhoom@gmail.com</u> <u>adjcourt.bhoom@bhc.gov.in</u>	TSA-7020534410 TSA-7066359991 Office-02478273055
8.	Civil Court Division, Bhoom	Senior <u>cjsdbhoom@gmail.com</u>	TSA-7020534410 TSA-7066359991 Office-02478273052
9.	Civil Court Division, Bhoom	Junior <u>mahosmbhosc@indianjudiciary.gov.in</u>	TSA-7020534410 TSA-7066359991 Office-02478272052
10.	Civil Court Division, Tuljapur	Junior <u>civilcourttuljapur@gmail.com</u>	TSA-9921279746 Office-02471242077
11.	Civil Court Division, Lohara	Junior <u>cjldohara@gmail.com</u>	TSA-8087619178 Office-02475266600
12.	Civil court SD & Civil Court Jr.Division, Paranda	<u>cjld.paranda@gmail.com</u> <u>legalaid.paranda@gmail.com</u>	TSA-9773124767 Office-02477232615 CJJD-Office 02477232015
13.	Civil Court Division, Kalamb	Junior <u>mahosmkalsc@indianjudiciary.gov.in</u>	TSA-9860639871 Office-02473262212
14.	Civil Court Division, Washi	Junior <u>civilcourtwashi.1@gmail.com</u>	TSA-9921040399 Office-02478276950

Date: 17 April, 2020  
Osmanabad

  
17.4.2020  
Principal District Judge,  
Osmanabad.

Out No.Hkw/Adm/ 273 /2020

Date 17 April,2020.

**Copy forwarded for information & necessary action to :-**

- 01) The District Judge-1, Osmanabad/Omerga/Bhoom
- 02) The District Judge-2, Osmanabad/Bhoom.
- 03) The District Judge-3, Osmanabad.
- 04) The Adhoc District Judge-1, Osmanabad/Omerga/Bhoom
- 05) The Judge, Family Court, Osmanabad.
- 06) The Secretary DLSA, Osmanabad
- 07) The Civil Judge, S.D., Osmanabad/Omerga/Bhoom/Paranda.
- 08) The Chief Judicial Magistrate, Osmanabad
- 09) The Jt. Civil Judge, S.D., Osmanabad./Omerga.
- 10) The 2<sup>nd</sup>/3<sup>rd</sup>/4<sup>th</sup>/5<sup>th</sup>/6<sup>th</sup>/7<sup>th</sup> Jt. Civil Judge, S.D., Osmanabad.
- 11) The Civil Judge, JD, Tuljapur/Kallam/Washi/Lohara.
- 12) The Jt.CivilJudge, JD, Osmanabad/Tuljapur/Omerga /Lohara/Kallam/Bhoom/Paranda
- 13)The 2<sup>nd</sup>Jt.Civil Judge,JD,Osmanabad/ Omerga/ Tuljapur/ Kallam/ Bhoom/ Paranda.
- 14) The 3<sup>rd</sup> Jt. Civil Judge, JD, Osmanabad/Omerga.
- 15) The 4<sup>th</sup>/5<sup>th</sup>/6<sup>th</sup> Civil Judge, JD, Osmanabad.
- 16) Distrcit Government Pleader & Public Prosecutor,Osmanabad. With a request to inform all Government Pleaders of Osmanabad as well as A.P.P of Taluka Courts.
- 17) Addl./ Asst.director of Procution,Osmanabad. With a request to inform to all Assistant Public Prosecutors.
- 18) Ass. Public Prosecutor,Osmanabad.
- 19) The president, Bar Association, Osmanabad.
- 20) Superintendent T/W, District Court,Osmanabad.
- 21) Asst. Superintendent C.F.A. /MACP /Bench, District Court,Osmanabad.
- 22)Sr.Clerk, Civil Appeal Section/Criminal Appeal Section, District Court, Osmanabad.
- 23) Distrcit Systemn Administrator, District Court,Osmanabad.
- 24) copy of this Notice affixed on Notice Board of court and Notice Board of Advocate Bar Association Osmanabad,Omerga,Bhoom,Tuljapur,Paranda,Lohara,Washi,Kallam.

**Copy to :**

- 1) The superintendent of Police, Osmanabad with a request to inform all police staions of Osmanabad District.
- 2) The Dy. Suerintendent of Police,Osmanabad , ACB Office,Osmanabad.
- 3) The Sub-Divisional Police Officers, Osmanabad/Omerga/Bhoom/Tuljapur.
- 4) The Superintendent, District Prison Office, Osmanabad.
- 5) The Police Station, Osmanabad City/Osmanabad Rural/ Osmanabad/Anand Nagar/Omerga/ Murum/Tuljapur/Naldurg/Tamalwadi/Bhoom/Ambhi/Paranda//Kallam/Shiradhon/Yermala /Dhoki/Bembli.

**Copy to:**

- 1) The president Bar Association, Omerga Through District Judge-1 Omerga.
- 2) The president Bar Asscoation, Tuljapur Through CJJD,Tuljapur
- 3) The president Bar Asscoation,Lohara Through CJJD,Lohara.
- 4) The president Bar Asscoation,Kallam Through CJJD,Kallam.
- 5) The president Bar Asscoation, Washi Through CJJD,Washi.
- 6) The president Bar Asscoation, Paranda Through CJJD, Paranda.
- 7) The president Bar Asscoation, Bhoom Through CJJD,Bhoom.

**THE SPECIAL PROCEDURE FOR HEARING EXCLUSIVELY THROUGH VIDEO CONFERENCING.**

1. The Advocates shall email their application to the official email id of the concerned court alongwith a duly signed soft copy only in PDF of the matter and an undertaking that the Advocate will submit a hard copy of the proceeding with the office of the concern court immediately after the lockdown period. The application should be in one volume of reasonable size (without images). Annexures are to be in additional volumes and care should be taken to ensure that, the additional volume digital files are nto so large as cannot be transmitted efficiently.
2. Application (s) will not be taken up unless accompanied by the Written Undertaking, Vakalatnama for fresh matters and all Annexures. So also, unsigned/blank petitions/applications will not be taken into consideration.
3. Permanent Registration Numbers for fresh new filling will be given only after hard copy is submitted as per Rules, once normal court working is restored. Advocates shall mention their Bar Council Enrollment Registration number and Phone Number in the Application and shall also attach a soft copy of their Photo ID.
4. All applications should be sent before 11.00 a.m on working days at least one day in advance. Applications received after the stipulated time will not be respnded to or placed before the concern Judicial Officers.
5. If the Judicial Officers allows the application, the office of the Court shall communacate the date and time slot for hearing on Video Conferencing and shall share the V.C. Link and Pin with the Advocate concerned. The said V.C. Link and Pin shall be used only for Video Conference of that particular case at the allotted date and time. The Advocate concerned shall ensure that the V.C. Link and PIN are not shared/forwarded **EXCEPT** for notice to the opposite party's Advocate. The applicats's Advocate is required to give notice of the listin. Serve a soft copy of the application and share the V.C. Link and PIN provided with Respondent/s.
6. Please ensure that your camera is in a stable positon and focused at your eye level and there is sufficient light on you. Please don't sit too far from or too close to the camera. On the screen, the face should not be blurred or dark but must be clearly identifiable.

7. To experience a good conference during multiparty hearing, please maintain discipline by speaking one at a time. Please keep your microphone muted and unmute it only when you speak. Only speaker's microphone should be unmuted any given time.
8. Only the Advocate /duly authorized person shall address the Court through V.C. The hosts and co-hosts are authorized to mute/unmute any of the participants.
9. A complaint in regard to the quality or audibility of feed, if any shall be communicated on the Helpline Number given in Circular of District Court, Osmanabad Dated 17 April, 2020 only during the proceeding or immediately after its conclusion failing which no grievance in regard to it shall be entertained thereafter.
10. All hearing conducted via Video Conferencing proceed as if the Advocates are appearing before the court in person through V.C. Therefore, **Advocates are reminded to comply with all Court rules of Dress and etiquette.**
11. Persons whose presence is not necessary or those who disturb or otherwise impede the smooth conduct of proceedings or violate the etiquette will be removed without notice or warning. Persons removed will not be able to re-join. No complaint will be entertained against removal.
12. The order will be uploaded in due course. A digitally-signed authenticated copy will be made available by the concern Court to the Advocates concerned at the email address provide.
13. **Recording/copying/storing and/or broadcasting, by any means, of the V.C. Court proceeding/hearing in Video, audio and/or any other form is strictly prohibited.**
14. The word Advocate wherever occurring in this protocol, unless the context otherwise requires, shall also include a Party-in-Person.